

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - II, SPECIAL BENCH

Item No.218

IB-(PP)-02/ND/2021

**IA-5140/2021, New IA-5344/2021, New INV-32/2021, New INV-33/2021,
New INV-34/2021, New INV-35/2021**

IN THE MATTER OF:

M/s Krrish Realtech Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 54 C Of IBC, 2016

Order delivered on 23.11.2021

CORAM:

**SHRI BHASKARA PANTULA MOHAN
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Adv. Ashish Makhija and Adv. Deep Bisht for the intervenor
For RP - Mr. Abhishek Anand, Adv. with Mr. Tanveer Oberoi, Adv.
Mr. Jayant Mehta, Sr. Adv. with Mr. Sanyat Lodha, Adv. and Ms. Harshita
Singhal, Adv. - For Objector/Brahma City Pvt. Ltd.
Adv. Varun Jain and Adv. Nikhil Fernandes for the objectors.
Adv Amish Tandon and Adv Ayush Beotra
Sudeep Kr. Shrotriya, Adv for objector MVN Infrastructure Pvt. Ltd.
Advocate Siddharth Bhatli and Advocate Lashita Dhingra
Advocate Sandeep Bajaj, Soayib Qureshi, Vipul Jai, Nishant Choudhary
Advocates
Mr. Gaurav Puri, Mr. Sarthak Gupta & Ms. Yashika Verma Advocates for M/s
Kanwar Raj & Co. Pvt. Ltd. (Intervenor/Objectitioner)

ORDER

Ld. Sr. Counsel for the Applicant is present. The application has been filed under Section 54(c) for the pre-packaged insolvency of the Applicant. Simultaneously, there are IAs filed by the various stakeholders objecting to the Application. These are IA-5344/2021, 32/2021, 33/2021, 34/2021 & 35/2021. The Applicant is directed to file reply to each of these IAs alongwith a synopsis of the objection-wise reply within 2 weeks. Rejoinder, if any be filed within 1 week thereafter. The Applicant is also directed to file replies to the objections already uploaded on the DMS.

Mr. Sandeep Bajaj, one of the Objectors shared an order dated 22nd November, 2021 of the Hon'ble High Court of Delhi. List the matter on 20th December, 2021.

— sd —
(L. N. GUPTA)
MEMBER (T)

— sd —
(BHASKARA PANTULA MOHAN)
MEMBER (J)